

concession has gone to the consumers?

(d) if so, the details and whether his Ministry has called reports from the respective departments on this issue; and

(e) the details thereof and the steps taken to pass on the benefit to poor public?

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI):** (a) and (b) Customs duty concessions are given to specified drug intermediates, bulk drugs and finished formulations generally on the recommendations of the Ministry of Petroleum & Chemicals/Ministry of Health and Family Welfare. The concessional rates of customs duties vary and are prescribed by the notifications listed below:—

<i>S. No.</i>	<i>Notification No.</i>	<i>Dated</i>
1.	45/79-Cus.	1-3-79
2.	64/79-Cus.	6-3-79
3.	208/81-Cus.	22-9-81
4.	287/84-Cus.	5-12-84
5.	57/85-Cus.	17-3-85
6.	89/85-Cus.	17-3-85
7.	11/86-Cus.	17-1-86
8.	179/86-Cus.	1-3-86
9.	271/86-Cus.	28-4-86
10.	14/88-Cus.	1-3-88
11.	27/88-Cus.	1-3-88
12.	213/88-Cus.	30-6-88
13.	296/88-Cus.	1-11-88
14.	39/90-Cus.	20-3-90

(c) to (e) The Ministry of Petroleum & Chemicals takes into account the duty concession while fixing the prices of bulk drugs and formulations under the Drugs (Prices Control) Order, 1987. In respect of bulk drugs, formulations and drug intermediates which are specified in the schedule to DPCO, 1987 or which are used for the bulk drugs and formulations specified in such schedules, prices are revised from time to time in order to ensure that the benefit goes to the public.

#### **Establishment of BBIL**

5034. **SHRI RAM BAHADUR SINGH:** Will the Minister of COMMERCE be pleased to state:

(a) whether a new company known as Bharat Business International Limited has been formed as a holding company of STC, MMTC, PEC and STCL;

(b) if so, the share capital of this company and how much of it has been contributed by the subsidiary companies of the holding company?

(c) whether there is surplus manpower in STC/MMTC and if so, whether they will be asked to join this company;

(d) the estimated annual expenditure of the establishment and office accommodation of the company and to what extent the subsidiary companies and BBIL will be required to share this expenditure; and

(e) the rationale for the formation of this company keeping in view the policy of Government to effect savings in the expenditure of Ministries/Public Undertakings and the downward trend in the business of STC?

**THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):** (a) Yes, Sir.

(b) It has been decided to transfer the entire paid-up capital of the subsidiary companies amounting to Rs. 68 crores to the Holding Company.

(c) while MMTC/STC have not identified any surplus staff, the Bharat Business International Limited would be taking some suitable STC/MMTC staff for its work.

(d) As Bharat Business International Limited has been set up only recently, no final budget estimates on its establishment etc. have been formulated.

(e) The formation of the Holding Company is to achieve effective co-ordination and direction in the working of the subsidiaries, avoid overlapping and competition/undercutting; promote participation in joint ventures and investments abroad, develop common infrastructure facilities of import/export trade and enable more effective use of the leverage of imports to promote exports.

#### **Tea Factory at Priya Darshini Tea Estate, Kerala**

5035. SHRI K. MURALEEDHARAN: Will the Minister of COMMERCE be pleased to state the present status of the proposal submitted by Kerala Government for construction of tea factory at Priya Darshini Tea Estate, Mantody, Wayanad district, Kerala State?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): Mantody Tribal Plantation Cooperative Society Ltd., Kerala has submitted a

proposal for construction of tea factory at Priya Darshini Tea Estate, which is under consideration.

#### **Vigilance cases against ITDC Officials**

5036. SHRI MANORANJAN SUR: Will the Minister of TOURISM be pleased to state:

(a) whether the Vigilance/CBI officials raided at the office premises/places of work and the residences of some ITDC officials in Delhi and Bombay during January, 1988 to August, 1990 and incriminating documents, articles and property disproportionate to their known sources of income found from their possession;

(b) if so, the details of such ITDC officials, nature of cases registered against each of them, the facts and types of charges levelled against each, date of registration of case against such of them by CBI/Vigilance;

(c) the present status of each case; and

(d) the measures being taken to expedite the investigations?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) to (c) The requisite information is given in the attached statement.

(d) Investigations are already in progress.